

The motion was adopted.

SHRI G.M. BANATWALLA: I introduce the Bill.

15.37 hrs.

**(vii) Constitution (Scheduled Tribes) Order
Amendment Bill.**

(Amendment of the Schedule)*

[Translation]

SHRI MAHABIR LAL BISHVAKARMA (HAZARIBAG): I beg to move for leave to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950.

[English]

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution (Schedule Tribes) Order, 1950."

The motion was adopted.

[Translation]

SHRI MAHABIR LAL BISHVAKARMA: I introduce the Bill.

15.38 hrs.

(viii) Constitution (Amendment) Bill*

(Amendment of Articles 239A and 240)

[English]

SHRI SATYA PAL JAIN (CHANDIGARH): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SATYA PAL JAIN: I introduce the Bill.

15.39 hrs.

(ix) Constitution (Amendment) Bill*

(Amendment of Article 220)

*Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 6.3.97.

[English]

SHRI SATYA PAL JAIN (CHANDIGARH): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SATYA PAL JAIN: I introduce the Bill.

15.40 hrs.

(x) Representation of the People (Amendment) Bill*

(Amendment of section 101)

[English]

SHRI SATYA PAL JAIN (CHANDIGARH): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1951."

The motion was adopted.

SHRI SATYA PAL JAIN: I introduce the Bill.

15.41 hrs.

(xi) Declaration of Assets by Civil Servants Bill*

SHRIMATI MEIRA KUMAR (KAROL BAGH-DELHI): I beg to move for leave to introduce a Bill to provide for the declaration and public scrutiny of assets of civil servants.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the declaration and public scrutiny of assets of civil servants."

The motion was adopted.

SHRIMATI MEENA KUMAR: I introduce the Bill.

*Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 6.3.97.